

Central Administrative Tribunal, Lucknow Bench, Lucknow

Original Application No. 67/2005

This the 11th day of March 2005

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Vijai Kuma Sharma aged about 30 years son of late Shiv Narain resident of Gulzar Nagar (Behind Mazar) Aishbagh, Lucknow.

Applicant

By Advocate: Sri R.L. Vishwakarma

Versus

1. Union of India, through General Manager, 12- Khambha Line, Food Corporation of India, 2016, New Delhi.
2. District Manager, Food Corporation of India, Hazratganj, Lucknow.
3. Senior Regional Manager, Food Corporation of India, Hazratganj, Lucknow.
4. Assistant Manager (Labour Administrative), Food Corporation of India, Tal Katora, Lucknow.

Respondents

By Advocate: Shri S.K. Awasthi

ORDER(ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

Heard,

The applicant by this O.A. seeks for issue of direction to the respondents for appointing the applicant on class IV posts in Food Corporation of India on compassionate ground. A preliminary objection has been raised on behalf of the counsel for respondents that the O.A. is not maintained before this ~~Respective~~ Tribunal as the Food Corporation of India has not been notified under Section 14(2) of the AT Act, 1985. Learned counsel for applicant accordingly wants to withdraw the application for approaching ~~before~~ the appropriate forum to raise his grievance. Allowed. Original Application is dismissed as withdrawn. No costs.

24/3/12
(S.P. Arya)
Member (A)

HLS/-